

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-505

(IB)-222(PB)/2021
New IA/2144/2024

IN THE MATTER OF:

Jyoti Choudhary

....Applicant

SECTION

U/s 94 of (IBC)

Order delivered on 06.06.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Milan Singh Negi, Adv. Nikhil Kumar Jha for RP
Adv. Abhirup Dasgupta, Adv. Ishaan Duggal,
Adv. Ruchi Goyal for ARCIL

For the Respondent :

For the Personal : Adv. Lokesh Malik

Guarantor

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2144/2024:-

This is a Report filed by the Resolution Professional under Section 99 of the IBC, 2016. Heard the submission made by Ld. Counsel on behalf of Resolution Professional. Ld. Counsel on behalf of Personal Guarantor and Ld. Counsel on behalf of Financial Creditor are also present and submitted that they have no objection if the Report is accepted. Detailed arguments on the report have been heard. Ld. Counsel on behalf of RP is directed to file two page brief synopsis of the matter. List the matter on **12.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)